

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **26.04.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Baobab Brodband Ltd
Vs
Gemini Communication Ltd

MAIN PETITION NUMBER : CP/699/IB/2017

(IA/MA) APPLICATION NUMBERS

New Application IA(IBC)/997(CHE)2024; IA(IBC)/327(CHE)2024

ORDER

New Application IA(IBC)/997(CHE)2024:

Present: Mr. V.Manivannan, Ld. Counsel for the Applicant/Liquidator.

This Application has been filed to take on record 20th Progress Report. The same is taken on record with all just exceptions.

It is stated that the Corporate Debtor was sold as a going concern. The closure application could not be filed since arbitration proceedings are going on. One IA is pending which is listed on 29.04.2024.

IA(IBC)/997(CHE)2024 is accordingly **disposed of**.

IA(IBC)/327(CHE)2024:

Present: Ms. Vaani, Ld. Counsel for Applicant.

Mr. V.Manivannan, Ld. Counsel for Respondent.

Reply / counter filed. Copy served.

List this application for hearing on **29.04.2024**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

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**[SANJIV JAIN]
MEMBER (JUDICIAL)**